

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.916/94

NEW DELHI THIS THE 6TH DAY OF JANUARY, 1995.

MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
MR.B.N.DHOUNDIYAL, MEMBER(A)

Sh.Hari Kishan
S/o Shri Sukh Ram Singh
R/o 403 Minto Bridge
New Delhi.

APPLICANT

BY ADVOCATE SHRI K.N.R.PILLAY.

vs.

1. Union of India
through the Director General
Doordarshan
Mandi House
New Delhi.
2. The Director
Delhi Doordarshan
Sansad Marg
New Delhi-110 001. ...

RESPONDENTS

BY ADVOCATE SHRI B.LALL.

ORDER(ORAL)

JUSTICE S.K.DHAON:

The applicant along with others was recruited as a casual worker. The applicant and the others were discharged from service after the completion of the work for which they had been engaged. For giving a fresh engagement, a seniority list of casual workers was prepared. That list contained the names of 8 casual workers but not of the applicant. The applicant has come out with the case that the said seniority list has been wrongly prepared since in the panel of initial recruitment he was placed at a higher position than S/Sh.Sri Chand, Jagdish Chand and Smt.Asha whose names find place in the seniority list of casual workers prepared by the department. We may note that the applicant has not come out with this specific case in the OA. However, an assertion to that effect has been made for the first time in the rejoinder-affidavit. It sounds^{odd} that even for the purpose of enlisting casual workers for engagement, a list

(A)

is prepared in order of merit. We are, therefore, not prepared to accept the case set up by the applicant in the rejoinder-affidavit.

2. Shri B.Lall, learned counsel for the respondents, has stated at the Bar that if and when a fresh list of casual workers is prepared for the purpose of giving engagement, the case of the applicant would be considered on merits and in accordance with law. This statement should be enough to satisfy the applicant.

3. We direct the respondents that if and when a fresh seniority list of casual workers is prepared for the purpose of giving a fresh engagement, they shall consider the case of the applicant on merits and in accordance with law.

4. With these directions, this OA is disposed of finally but without any order as to costs.

B.N.Dhundiyal
(B.N.DHUNDIYAL)
MEMBER(A)

S.K.Dhaon
(S.K.DHAON)
VICE-CHAIRMAN(J)

SNS